

(b) There are 10 members in the Committee. Their names are given below :—

- | | | |
|-----|--|----------|
| 1. | Dr. S.R. Sen, Chairman, International Food Policy Research Institute & former Executive Director, World Bank, New Delhi. | Chairman |
| 2. | Prof. T.S. Bhanumurthi, Director, Ramanujam Institute of Mathematics, Madras University. | Member |
| 3. | Shri Ravi Mathai, Indian Institute of Management, Ahmedabad. | Member |
| 4. | Dr. A.L. Nagar, Professor, Delhi School of Economics, Delhi University. | Member |
| 5. | Prof. N.S. Ramaswamy, Director, Indian Institute of Management, Bangalore. | Member |
| 6. | Dr. Jagjit Singh, former General Manager South Eastern Railways and former Chairman I.D.P.L. New Delhi. | Member |
| 7. | Dr. S.P. Gupta, Adviser, Perspective Planning Division, Planning Commission, New Delhi. | Member |
| 8. | Dr. Bimal Jalan, Chief Economic Adviser, Department of Economic Affairs, Ministry of Finance, New Delhi. | Member |
| 9. | Shri G. Rangarajan, Deputy Governor, Reserve Bank of India, Central Office Bombay. | Member |
| 10. | Dr. K.C. Seal, Director-General Central Statistical Organisation, Ministry of Planning, New Delhi. | Member |

(c) The Committee has been asked to submit its report within six months.

Visit by Sales Tax Inspectors

3847. SHRI HARISH KUMAR GAN-
GWAR: Will the Minister of HOME
AFFAIRS be pleased to state:

(a) whether the Area Sales Tax Ins-
pectors can visit shops after 5 p.m. in
the Union Territory of Delhi;

(b) if not, the reasons for their
visit after 5 p.m.; and

(c) the steps taken to check the
recurrence of the same in future?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI P. VENKATASUBBAIAH): (a)
According to Delhi Administration,
there is no legal bar to a Sales Tax
Inspector visiting a shop after 5 P.M.
in the Union Territory of Delhi.

(b) and (c). Do not arise.

STATEMENT CORRECTING THE RE-
PLY TO UNSTARRED QUESTION
NO. 438 6-10-1982.

RE. VACANT POSTS OF RESEARCH OFFICERS IN PLANNING COMMIS- SION

THE MINISTER OF PLANNING
(SHRI S. B. CHAVAN): The Lok
Sabha Unstarred Question No. 438 da-
ted October 6, 1982 by Shri Bheekha-
bhai regarding 'Vacant posts of Res-
earch Officers in Planning Commis-
sion had five parts. While four parts
of the Question viz. parts (a) to (d)
were duly answered, reply to part (e)
was left out due to a typographic
omission, which is regretted. Reply-
to part (e) is as below:—

(e) For 2 posts, candidates selec-
ted by the UPSC are likely to join
shortly. Two posts are likely to be
filled in the next few months. One
vacancy being ad hoc, UPSC have
not agreed to regular arrangements.

STATEMENT CORRECTING REPLY
TO UNSTARRED QUESTION NO.
1582 13-10-1982 re. SHIFTING OF
TWO DIVISION OF G.S.I. FROM
CALCUTTA

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES. (SHRI-MATI RAM DULARI SINHA): In part (c) of the reply to Unstarred Question No. 1582, the reply may please be read as under:—

“Appropriate replies outlining the present position on this matter are being sent to them.”

12 hrs.

(Interruptions)

श्री अटल बिहारी वाजपेयी (नई दिल्ली):
अध्यक्ष महोदय, मैंने एक काम राक़ी प्रस्ताव दिया है। केंद्रीय सरकार बिहार के प्रोग विधेयक के बारे में जो टाल-मटोल की नीति अपना रही है,

MR. SPEAKER: No question.

श्री अटल बिहारी वाजपेयी : उसका नतीजा यह है कि “इंडियन गेंशन” और “आर्यवर्त” पर पुलिस ने दोबारा छाप मारा है।

श्री हेमवती वन्दन बहुगुणा (गढ़वाल) :
सुप्रीम कोर्ट के फैसले के बावजूद।

PROF. MADHU DANDAVATE
(Rajapur) What is your observation?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह बड़ा गंभीर मामला है।

MR. SPEAKER: No question of Adjournment Motion, Dr. Swamy.

श्री अटल बिहारी वाजपेयी : मामला सुप्रीम कोर्ट में है।

DR. SUBRAMANIAM SWAMY
(Bombay North East): In addition to what he has said—I am on another subject....

SHRI ATAL BIHARI VAJPAYEE:
It is for the Central Government to

take a decision on the Bihar Press Bill. How do you say, Sir, that this is not a question for Adjournment Motion? It is still pending with the Central Government.

(Interruptions)

SHRI H. N. BAHUGUNA: Even the Supreme Court direction, the Bihar Government is defying...

AN HON. MEMBER: It is a very important matter.

SHRI H. N. BAHUGUNA: It is not a simple matter...

MR. SPEAKER: Not allowed. I have allowed only Dr. Swamy.

(Interruptions)

DR. SUBRAMANIAM SWAMY: I have given notice of an Adjournment Motion on the possible effect of genetic experiments conducted by the U.S. Army on Dengue..

MR. SPEAKER: Give something else.

DR. SUBRAMANIAM SWAMY:
There should be an inquiry on that. I have evidence on that.

MR. SPEAKER: No. You give something else, not notice of an Adjournment Motion.

DR. SUBRAMANIAM SWAMY :
Dengue is a part of the biological warfare process. How can it go on ?

MR. SPEAKER : You give some other notice. No question of Adjournment motion.

SHRI M. M. LAWRENCE (Idukki):
I have given an Adjournment Motion regarding price rise of rice in Kerala State...